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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/801 /2005-802 /2005

Date 09/07/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

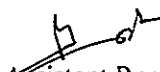
To :
M/S MAXO LABORATORIES LTD
115-A, KAMLA NAGAR, DELHI
M/S MAXO LABORATORIES LTD

Appellant

THE COMMISSIONER OF CUSTOMS, NEW DELHI

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No.C/184-185/08-CUSTOMS DT.03.07.08
passed by the Tribunal under Section 129. (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent THE COMMISSIONER OF CUSTOMS, NEW DELHI
DELHI-II, NEW CUSTOMS HOUSE,
NEAR IGI AIRPORT, NEW DELHI

2. Adv. / Consult MR.PRADEEP JAIN,ADVOCATE
34, GUJRAT VIHAR, VIKAS MARG, DELHI-92

3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, Marg, 46, Saket, New Delhi 110017
7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
8. Excise & Customs cases. B-37, Sector -I, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017
13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Customs Appeal Branch)

16. SH NARESH CHANDER AGGARWAL
DIRECTOR, M/S MAXO LABORATORIES (P) LTD.,
115-A, KAMLA NAGAR, DELHI

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – II

CUSTOMS APPEAL NO. 801-802 OF 2005

[Arising out of Order-in-Appeal No. CC(A)CSP(164-175)D-II/2005 dated 31.05.2005 passed by the Commissioner of Customs (Appeals), Delhi-II, New Delhi]

For approval and signature:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Maxo Laboratories Ltd.,
Shri Naresh Chander Aggarwal

Appellants

Vs.

C.C., New Delhi

Respondent

Appearance:

None for the appellants;
Shri B.K. Singh, Departmental Representative, for the Revenue

Coram:

Hon'ble Mr. S.S. Kang, Vice President,
Hon'ble Mr. Rakesh Kumar, Member (Technical)

Date of Hearing: 3rd July, 2008

FINAL ORDER NO. C/184-185/08 dated 3/7/08

Per S.S. Kang:

When the case was called, none appeared on behalf of the appellants in spite of notice. On the last date of hearing the appellants sought adjournment. Therefore, appeals are dismissed for non-prosecution.

Dictated & pronounced in the Open Court.

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

Dated 7th July, 2008
RK